

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2017 &  
IA NO. 145 OF 2017**

**Dated: 12<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Indian Wind Power Association ...Appellant(s)**

**Vs.**

**Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S.Vallinayagam for  
TANGEDCO for R-1 & R-2

**ORDER**

Admit. Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent Nos.1 & 2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 20.07.2017. Dasti, in addition, is permitted.

List the matter on **20.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 11.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.05.2017 after serving copy on the other side.

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

ts/kt